

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. IA/2635/2023 IA/2089/2020 IA/918/2024 In C.P. (IB)/3970(MB)2019

IN THE MATTER OF

Ekmart Trading Private Limited	... Petitioner
Vs	
Altrarex Traders Private Limited	... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 21.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in IA 918/2024: Adv. Harshad Vyas (PH)

For the Respondent: None present

ORDER

IA 918/2024 – Despite service none on behalf of the respondent. In the interest of justice, adjourned to **22.07.2024**.

IA 2635/2023 – Counsel for the applicant submits that he had filed this application during his tenure as RP. He was subsequently removed and at his place Mr. Kshitiz Gupta was appointed as RP on 21.06.2023 who may proceed with the IA. List along with IA 2089/2020 on **22.07.2024**.

IA 2089/2020 – None for the applicant. In the interest of justice, adjourned to **22.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/